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Sr. No.	Date	Orders
		<p>* IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p>+ <u>ITA 257/2003</u></p> <p>COMMISSIONER OF INCOME TAX DEL ..... Appellant. Through Mr. J.R. Goel, Adv.</p> <p>versus</p> <p>M/S BHAGAT CONSTURCTION CO. P. .... Respondent Through Nemo.</p> <p><b>CORAM:</b> <b>HON'BLE MR. JUSTICE D.K. JAIN</b> <b>HON'BLE MR. JUSTICE MADAN B. LOKUR</b></p> <p><b><u>ORDER</u></b> <b>23.07.2003</b></p> <p>% In view of the authoritative pronouncement of the Apex Court in <u>Commissioner of Income-tax Vs. Ranchi Club Ltd., (2001) 247 ITR 209</u>, the issue raised in this appeal, filed by the revenue under section 260-A of the Income-tax Act, 1961 does not survive for further consideration of this Court.</p> <p>We accordingly decline to entertain the appeal.</p> <p>Dismissed.</p> <p style="text-align: right;"><i>D.K. Jain</i> D.K. JAIN</p>